

FORM A	
PUBLIC ANNOUNCEMENT	
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF	
ZICOM ELECTRONIC SECURITY SYSTEMS LIMITED	
1. Name of Corporate Debtor	Zicom Electronic Security Systems Limited
2. Date of Incorporation of Corporate Debtor	December 01, 1994
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai Registration No. 083391
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	L32109MH1994PLC083391
5. Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: Zicom House, 45, Chumbai Road, Off Hill Road, Bandra (West), Mumbai - 400 050, Maharashtra, India (Erstwhile Registered Office: 501, Silver Metropolis, Western Express Highway, Goregaon (East), Mumbai - 400 063, Maharashtra, India.)
6. Insolvency Commencement Date in respect of Corporate Debtor	July 29, 2022 (vide Order No. CP (IB)/610(MB)2021 dated July 29, 2022; copy made ready and available on August 03, 2022)
7. Estimated Date of Closure of Insolvency Resolution Process	January 25, 2023 (180 days from the Insolvency Commencement Date)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Huzefa Fakhri Sitabkhan IBBI Registration Number: IBBI/IPA-001/IP-P00031/2017-18/10115
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Registered Email Address: huzefa_sitabkhan@gmail.com
10. Address and e-mail Address to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1011-1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email Id for Correspondence on Claims: zicom_cipr@gmail.com
11. Last Date for Submission of Claims	August 17, 2022
12. Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of the Zicom Electronic Security Systems Limited on July 29, 2022, vide Order No. CP (IB)/610(MB)2021 dated July 29, 2022; copy made ready and available on August 03, 2022.

The creditors of Zicom Electronic Security Systems Limited are hereby called upon to submit their claims with proof, on or before August 17, 2022, to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Huzefa Fakhri Sitabkhan
Interim Resolution Professional
IBBI/IPA-001/IP-P00031/2017-18/10115

Date: August 05, 2022
Place: Mumbai





GLAND PHARMA LIMITED

Corporate Identification Number (CIN) - L24239TG1978PLC002276
 Registered Office: Sy. No. 143 - 148, 150 and 151, Near Gandimaisamma 'X' Roads, D.P. Pally, Dundigal, Dundigal - Gandimaisamma (M), Medchal-Malkajgiri District, Hyderabad - 500 043, Telangana, India.
 Tel: +91 84556 99999; E-mail id: investors@glandpharma.com; Website: www.glandpharma.com

NOTICE to Shareholders informing about 44th Annual General Meeting

NOTICE is hereby given that the 44th Annual General Meeting (AGM) of the Company is scheduled to be held on Tuesday, August 30, 2022 at 11:00 a.m. IST through Video Conferencing (VC) or Other Audio-Visual Means (OAVM) to transact the business, as set out in the Notice of AGM.

In compliance with the provisions of the Companies Act, 2013 (the Act) and Rules made thereunder, the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 (Listing Regulations) read with General Circulars No. 14/2020 dated April 8, 2020; No. 17/2020 dated April 13, 2020; 20/2020 dated May 5, 2020; No. 22/2020 dated June 15, 2020; No. 33/2020 dated September 28, 2020; No. 39/2020 dated December 31, 2020; No. 02/2021 dated January 13, 2021; No. 10/2021 dated June 23, 2021; No. 20/2021 dated December 8, 2021 and No. 02/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs (hereinafter referred to as "MCA Circulars"), and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020; SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, issued by the Securities and Exchange Board of India (collectively referred to as the "Circulars"), Annual General Meeting of the Company is being held through Video Conferencing (VC) or Other Audio-Visual Means (OAVM), without the presence of the Shareholders at a common venue. The deemed venue for the AGM is the Corporate office of the Company i.e., Plot No.11& 84, TSIIIC, Phase-IV, Pashamylaram (V), Patancheru (M), Sangareddy District, Hyderabad - 502 307, Telangana.

In Compliance with the aforesaid MCA Circulars and SEBI Circulars, the Notice of the AGM, Standalone and Consolidated Financial Statements for the Financial Year 2021-22, along with Board's Report, Auditor's Report and other documents required to be attached therewith (i.e., the Annual Report) will be sent only by electronic mode to those Members whose email IDs are registered with the Registrar and Transfer Agent (RTA) of the Company or Depositories, unless any member has requested for the physical copy of the same.

Members who have not registered their email address or holding shares in physical mode may register by sending their request mentioning their name, demat account number/folio no., e-mail ID and mobile number at investors@glandpharma.com and refer the remote e-voting instructions detailed in the Notice of the AGM to that effect.

Members may note that the AGM documents will also be made available on the websites of the Company at www.glandpharma.com, the stock exchanges viz., BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and LINKINTIME (<https://instavote.linkintime.co.in>).

Manner of joining the AGM:

Members will be able to attend the AGM through VC/OAVM facility or view the live webcast of AGM provided by LINKINTIME at <https://instavote.linkintime.co.in>. Members may kindly refer to the detailed guidelines given in the Notice of the AGM for joining AGM through VC/OAVM. Members attending through VC/OAVM facility will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Registering / updating e-mail address:

Members who have not registered their email address are requested to register their email address with their respective Depository Participants, and Members holding shares in physical mode are requested to update their email address with the Company. Members may kindly refer to the Notice of the AGM for detailed guidelines in this regard.

For Gland Pharma Limited
 Sd/-
 Sampath Kumar Palleramudi
 Company Secretary

Place: Hyderabad
 Date: August 4, 2022

INDIA GELATINE & CHEMICALS LIMITED

Regd. Office: 703/704, "SHILP", 7th Floor, Nr. Municipal Market, Sheth C.G. Road, Navrangpura, Ahmedabad -380 009 Gujarat

Website: www.indiagelatine.com; E-mail: igcl@indiagelatine.com
 CIN - L99999GJ1973PLC002260

Statement of Unaudited Financial Results for the Quarter ended 30th June, 2022

(₹. in lakhs except EPS)

Sr. No.	Particulars	Quarter Ended			
		30/06/2022 (Reviewed)	31/03/2022 (Audited)	30/06/2021 (Reviewed)	31/03/2022 (Audited)
1	Total Income from Operations	4,544.84	5,304.62	3,145.73	16,363.58
2	Net Profit/(Loss) for the period before tax	402.94	444.05	79.89	734.36
3	Net Profit/(Loss) for the period after tax	288.21	323.07	76.27	561.14
4	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	235.04	343.85	65.19	638.45
5	Equity Share Capital (Face Value per share ₹.10/-)	709.23	709.23	709.23	709.23
6	Other Equity				10,761.35
7	Earnings per share (before and after extraordinary items) (of ₹.10/- each) Basic & Diluted	4.06	4.55	1.08	7.91

Note :

- The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the Company in their respective meetings held on August 04, 2022. The limited review as required under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 has been completed by the statutory auditors of the company.
- The financial results for the Quarter ended June 30, 2022 have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
- The above is an extract of the detailed format of Financial Results for the Quarter ended June 30, 2022, filed with the Stock Exchanges, under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website, www.bseindia.com and on the Company's website www.indiagelatine.com
- During the Current Quarter, The company has entered into settlement of wages, salary and contractual charges with the workers and employees and has provided for Rs. 108.94 lakhs being amount of arrears in the books.

India Gelatine & Chemicals Limited
 Sd/-
 Viren C. Mirani
 Chairman & Managing Director
 DIN : 00044901

Place : Mumbai
 Date : August 04, 2022.

FORM A PUBLIC ANNOUNCEMENT

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8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Huzefa Fakhri Sitabkhan IBBI Registration Number: IBBI/PA-001/IP-P00031/2017-18/10115
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Registered Email Address: huzefa.sitabkhan@gmail.com
10.	Address and e-mail Address to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1011-1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email Id for Correspondence on Claims: zicom.cirp@gmail.com
11.	Last Date for Submission of Claims	August 17, 2022
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

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The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Huzefa Fakhri Sitabkhan
 Interim Resolution Professional
 IBBI/PA-001/IP-P00031/2017-18/10115

Date: August 05, 2022
 Place: Mumbai
www.financiarexpress.epapr.in

SHAHLON SILK INDUSTRIES LIMITED

CIN: L17120GJ2008PLC053464
 (Fairdeal Filaments Limited having CIN: L17110GJ1990PLC013771 was merged into the company vide order of Honorable National Company Law Tribunal dated 10.05.2019)
 Cor. Off: 3rd Floor, Dawer Chambers, Near Sub Jail, Ring Road, Surat- 395002, Gujarat.
 Tel No.: +91-261-419 0200, E-mail: info@shahlon.com, Website: www.shahlon.com

NOTICE

(For the attention of the Equity Shareholders of the Company)
 Sub.: Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority

This notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (Rules) and amendments made there to, the dividend declared during the Financial Year 2014-15 (by erstwhile Fairdeal Filaments Limited) which remained unclaimed/unpaid for a period of seven consecutive years will be due to be transferred by Shahlon Silk Industries Ltd. ("the Company") to Investor Education and Protection Fund Authority ("IEPF Authority") in November, 2022 and the Equity Shares pertaining to the aforesaid Dividend account will consequently be transferred to IEPF Authority.

Adhering to the various requirements set out in the Rules, the Company has communicated individually to the concerned shareholders whose shares are liable to be transferred to IEPF Authority under the said Rules for taking appropriate action(s) and the details of such shareholders are uploaded on the website of the Company at www.shahlon.com.

In this connection, please note the following:
 a. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate (s) which stand registered in your names and held by you, will stand automatically cancelled.
 b. In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event, valid claim for unclaimed dividend is not received by the company on or before 15th September, 2022, the Company will proceed to transfer the said equity shares in favor of IEPF Authority without any further notice. After transfer of shares to IEPF Authority as aforesaid, please note that no claim shall lie against the Company in respect of shares/ unclaimed dividend transferred to IEPF pursuant to the said Rules. However the concerned shareholders can claim the shares/unclaimed dividend from IEPF Authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the same, duly signed (as per the specimen signature recorded with the Company/RTA), along with the requisite documents enumerated in Form IEPF-5, to the Nodal Officer of the Company.

For claiming unclaimed/unpaid dividend the shareholders may contact the Company or Registrar and Transfer Agent, Big share Services Private Limited, A/802, Samudra Complex, Near Kassic Gold, Girish Cold Drink, C. G. Road, Ahmedabad, Gujarat - 380009, Tel. No. (079) 40392571, email: bssahd@bigshareonline.com.

Place : SURAT
 Date : 05/08/ 2022

For Shahlon Silk Industries Limited
 Hitesh Garmora
 Company Secretary

Choice Choice International Ltd.

The Joy of Earning
 Equity | Commodity | Currency | Wealth Management
 Investment Banking | Management Consulting
 CIN NO : L67190MH1993PLC071117

Reg Office : Sunil Patodia Tower, Plot No 156-158, J.B. Nagar, Andheri (East), Mumbai - 400099
 Tel No : +91-22-6707 9999 Website : www.choiceindia.com Email Id: info@choiceindia.com

EXTRACT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED ON JUNE 30, 2022

Sr. No.	Particulars	Quarter Ended			
		30.06.2022		31.03.2022	
		Un-Audited	Audited	Un-Audited	Audited
1	Total Income	7871.17	9338.38	6156.06	28595.59
	(a) Revenue from Operation	7448.24	8483.02	5999.61	27181.8
	(b) Other Income	422.93	855.36	156.45	1413.79
2	Net profit for the period before tax (before exceptional items)	1171.2	2117.57	1804.41	7363.58
3	Net profit for the period before tax (after exceptional items)	1171.2	2117.57	1804.41	7363.58
4	Net profit for the period after tax (after exceptional items)	769.00	1536.45	1294.74	5360.45
5	Total Comprehensive Income for the period (Comprising profit for the period after tax and other Comprehensive Income after tax)	770.33	1516.02	1302.29	5356.39
6	Reserves as shown in Audited Balance Sheet	-	-	-	31853.44
7	Paid up Equity Share Capital (face value of Rs. 10 each)	4975.60	4975.60	3980.48	4975.60
8	Earning per share (quarter numbers are not annualised)				
	(a) Basic (Rs.)	1.55	3.97	4.02	13.84
	(b) Diluted (Rs.)	1.55	3.97	4.02	13.84

Notes :-

- The above un-audited financial results for the Quarter ended on June 30, 2022, have been reviewed by the Audit Committee of the Board and recommended for approval and approved by the Board of Directors of the Company at its meeting held on August 04, 2022 and the Statutory Auditors of the Company have issued an unmodified review report.
- Key data relating to standalone financial results of Choice International Limited are as follows: (Rs. in Lakhs)

Sr. No.	Particulars	Quarter Ended			
		30.06.2022		31.03.2022	
		Un-Audited	Audited	Un-Audited	Audited
1	Revenue	290.24	250.52	283.78	1127.57
2	Profit Before Tax	73.42	61.34	109.31	360.33
3	Profit after Tax	53.45	45.36	79.12	243.63
4	Other Comprehensive Income	(0.61)	(2.78)	0.11	(2.46)
5	Total Comprehensive Income	52.84	42.58	79.23	241.17

- The above is an extract of the detailed format of the Consolidated financial results for the Quarter ended on June 30, 2022 filed with the Stock Exchange under regulation 33 of SEBI (Listing and Other Disclosure Requirements) Regulation 2015. The full format of the standalone financial results and the Consolidated Financial Results for the Quarter ended on June 30, 2022 are available on the Stock Exchange websites i.e. www.bseindia.com and www.nseindia.com and Company's Website: <https://choiceindia.com/investor/financial-info/>

For Choice International Limited
 Sd/-
 KAMAL PODDAR
 Managing Director
 DIN-01518700

Place : Mumbai
 Date : August 04, 2022

APM TERMINALS Lifting Global Trade.

GUJARAT PIPAVAV PORT LIMITED

Registered Office : Pipavav Port, At Post Rampara-2, Tal. Rajula, Dist. Amreli, Gujarat 365560.

CIN: L63010GJ1992PLC018106 Tel: 02794 242400 Fax: 02794 242413 Website: www.pipavav.com Email: investorrelationppv@apmterminals.com

STATEMENT OF FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022

(Amt in Rs Million)

Particulars	STANDALONE				CONSOLIDATED			
	3 months ended	Preceding 3 months ended	Corresponding 3 months ended in the previous year	Year ended	3 months ended	Preceding 3 months ended	Corresponding 3 months ended in the previous year	Year ended
	30/06/2022	31/03/2022	30/06/2021	31/03/2022	30/06/2022	31/03/2022	30/06/2021	31/03/2022
	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Total Income from Operations (net)	2,081.26	2,206.60	1,596.19	7,435.38	2,081.26	2,206.60	1,596.19	7,435.38
Net Profit / (Loss) from Ordinary activities after Tax (after extra ordinary items)	575.25	723.94	321.63	1,935.97	593.39	750.89	327.65	1,976.85
Paid-up equity share capital (Face value Rs. 10 per share)	4,834.40	4,834.40	4,834.40	4,834.40	4,834.40	4,834.40	4,834.40	4,834.40
Other Equity as per the balance sheet of previous accounting year	-	-	-	-	-	-	-	-
Earnings per share (before and after extra ordinary items) (of Rs. 10/- each) (not annualised)								
Basic:	1.19	1.49	0.67	4.00	1.23	1.54	0.68	4.08
Diluted:	1.19	1.49	0.67	4.00	1.23	1.54	0.68	4.08

Note:

The above is an extract of the detailed format of Quarter end Financial results filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarter end financial results is available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on the Company's website, www.pipavav.com.

For Gujarat Pipavav Port Limited

Jakob Friis Sorensen
 Managing Director

Place: Pipavav
 Date : 3rd August 2022

SBFC Finance Private Limited

Regd. Office: 103, 1st Floor, C&B Square, Sangam Complex, Andheri Kurla Road, Village Chakala, Andheri (East), Mumbai - 400059
 CIN: U67190MH2008PTC178270 | T. No.: 022-67875300 Website: www.sbfc.com
 [Regulation 52 (8), read with Regulation 52 (4), of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015]



EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2022

Sr. No.	Particulars	Quarter Ended	
		30 June 2022	31 March 2022
		(Unaudited)	(Audited)
1	Total Income from Operations	160.12	530.70
2	Net Profit for the period before Tax	42.86	86.51
3	Net Profit for the period after Tax (after Exceptional and/or Extraordinary items)	32.07	64.22
4	Total Comprehensive Income for the period (comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	32.14	64.50
5	Paid up Equity Share Capital (Face value of ₹ 10/- each)	869.72	806.80
6	Reserve (excluding Revaluation Reserves)		480.37
7	Net Worth	1,571.87	1,287.17
8	Paid up Debt Capital/ Outstanding Debt	2,817.35	2,939.91
9	Debt Equity Ratio	1.79	2.28
	Earnings Per Share (of ₹ 10/- each)		
	(a) Basic (*not annualized)	*0.37	0.80
	(b) Diluted (*not annualized)	*0.36	0.79

